

**WRITTEN ANSWERS TO  
QUESTIONS**

**Arrests under 'Ban Cow Slaughter'  
Movement**

\*112. **Shri Kanwar Lal Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) the number of persons arrested in Delhi during the 'Ban Cow Slaughter' movement so far;

(b) whether some of them died in the jail, and if so, the reasons therefor;

(c) whether it is a fact that the top leaders of Jan Sangh were arrested in Delhi under Sections 107 and 151 of the Indian Penal Code after the 7th November, 1966 incident;

(d) whether they were released by the orders of the High Court and the High Court passed strictures against the Magistrate and the Police; and

(e) the action taken by Government in this regard?

**The Minister of State, in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) 15999 upto 23-3-1967.

(b) One Shri Kishan Chand died on 8th January, 1967. He died of heart failure. One Shri Sohan Singh died on 21st March, 1967 as a result of injuries sustained in a fight between some prisoners.

(c) Some Jan Sangh leaders were arrested under Sections 107 and 151 of the Criminal Procedure Code after the 7th November, 1966 incidents.

(d) Shri Balraj Madhok and some others were released by the Hon'ble High Court of Delhi on acceptance of their writ petitions. In their judgement the High Court, held that the arrests and detention of the petitioners were not in accordance with the law. The Hon'ble Court also disapproved of the action of the

magistrates in giving their affidavits in the hands of the prosecuting agency.

(e) The Delhi Administration have drawn the attention of the magistrates and the police officers to the errors noticed in this case, and to the necessity of utmost vigilance in complying with the provisions of the law.

**Circuit Bench of the Delhi High Court  
at Simla**

\*114. **Shri Hem Raj:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that on the 1st September, 1966 during the debate on the Delhi High Court Bill, the then Minister of State in the Ministry of Home Affairs had assured the House that the Himachal Pradesh Government had agreed for the extension of the jurisdiction of the Delhi High Court to Himachal Pradesh;

(b) if so, the reasons for not establishing the Circuit Bench of the Delhi High Court at Simla; and

(c) whether the various Bar Associations of Himachal Pradesh have demanded early extension thereof for the betterment of the judiciary?

**The Minister of Home Affairs (Shri Y. B. Chavan):** (a) Yes, Sir.

(b) It is proposed to extend the jurisdiction of the Delhi High Court to Himachal Pradesh with effect from 1st May, 1967, and to have a permanent Bench of the High Court at Simla. The proposal could not be implemented earlier as the High Court had its full complement of Judges only recently.

(c) No, Sir.